

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

Transfer Petition (Civil) Nos.3066-3067/2023

SUBHASHINI MOHAN

...Petitioner(s)

VERSUS

NAGENDRAN PAULRAJ

...Respondent(s)

O R D E R

1. There are two Transfer Petitions filed by petitioner - wife seeking transfer of (i) P.D. No.60 of 2023 and (ii) PA No.2047/2023 both titled "Nagendran Paulraj vs. Subhashini Mohan, pending before the Family Court No.3, Pune Maharashtra to the Family Court at Dindigul, Tamilnadu.
2. Heard learned counsels for the parties and perused the material placed on record.
3. Learned counsel for the respondent - husband has fairly stated that he has no objection if the proceedings of PA No.2047/2023 which is for seeking divorce may be transferred, however, he has objection against transfer of P.D. No.60/2023, which pertains to the custody of the girl child aged around 7 years. According to learned counsel, the custody of the child is with the respondent - husband and the same may not be transferred as prayed for.

4. Having regard to the submissions made by the learned counsels and pursuing the petitions, we direct that the PA No.2047/2023 filed by the respondent - husband under Section 13 of the Hindu Marriage Act, 1955 pending before the Family Court No.3, Pune Maharashtra, be transferred to the Family Court at Dindigul, Tamilnadu.
  
5. The Transfer Petition pertaining to P.D. No.60/2023 seeking custody of the girl child is dismissed.

.....J  
(BELA M. TRIVEDI)

.....J  
(PRASANNA BHALACHANDRA  
VARALE)

NEW DELHI  
31ST JANUARY, 2024.

ITEM NO.3

COURT NO.13

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G STransfer Petition(Civil) Nos.3066-3067/2023

SUBHASHINI MOHAN

Petitioner(s)

VERSUS

NAGENDRAN PAULRAJ

Respondent(s)

(IA No. 236793/2023 - EX-PARTE STAY)

Date : 31-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s)

Mr. Vasantha Kumar A, Adv.  
Mr. Satender Kr Vashistha, Adv.  
Mr. Sanchit Vashisthe, Adv.  
Mr. Himanshu Nagarwal, Adv.  
Mr. Mudit Chaudhary, Adv.  
Mr. Sahil Aeron, Adv.  
Ms. Lakshmi Kg, Adv.  
Mr. Tomy Chacko, AOR

For Respondent(s)

Mr. Subodh S. Patil, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Transfer Petition pertaining to PA No.2047/2023 is allowed and  
Transfer Petition pertaining to PD No.60/2023 is dismissed, in  
terms of the signed order.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)

COURT MASTER (NSH)

(Signed Order is placed on the file)